

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KHAREWALI STEEL PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	KHAREWALI STEEL PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	06/04/1994
3.	Authority under which corporate debtor is incorporated / registered	ROC MUMBAI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27300MH1994PTC077564
5.	Address of the registered office and principal office (if any) of corporate debtor	519, VYAPAR BHAWAN, 49, P DMELLO ROAD, CARNAC BUNDER MUMBAI Mumbai City MH 400009 IN.
6.	Insolvency commencement date in respect of corporate debtor	13/12/2022
7.	Estimated date of closure of insolvency resolution process	11/06/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Appoints Mr. Mahesh Sureka registered insolvency resolution professional having Registration Number [IBBI/IPA-001/IP-P00413/201718/10736] as Interim Resolution Professional
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Mr. Mahesh Sureka Registered Insolvency Resolution Professional Having Registration Number [IBBI/IPA-001/IPP00413/201718/10736] 173, Udyog Bhavan, Sonawala Road, Goregaon East, Mumbai-400063 mahesh@mrsureka.com +91 9322581414
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Mr. Mahesh Sureka Registered Insolvency Resolution Professional Having Registration Number [IBBI/IPA-001/IPP00413/201718/10736] 173, Udyog Bhavan, Sonawala Road, Goregaon East, Mumbai-400063 kharewalisteelpvtltd@gmail.com
11.	Last date for submission of claims	31/12/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N. A
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink https://ibbi.gov.in/en/home/downloads (b) Physical Address: NA

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of a corporate insolvency resolution process of KHAREWALI STEEL PRIVATE LIMITED vide order C.P. No. 3093/MB-IV/2019 on date December 12TH, 2022

The creditors of the Kharewali Steel Private Limited are hereby called upon to submit their claims with proof on or before December 31, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
Date and Place : Mumbai-

: Mr Mahesh R Sureka
: December 15th, 2022

